

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 18.5.2000.

Applicant appears in Person and files a memo stating that he does not want to Pursue the CA. We have heard the applicant in Person and Mr. J. K. Nayak, Id. Asc for the Respondents. In view of the memo filed, the CA. is disposed of as not being Pressed.

V.R. *[Signature]*
18/5

Jan 14
J. K. Nayak (Judg)

Copies of order
dt 18/5/2000
issued to counsel
for both sides.

Received
18.5.2000

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19/5